Government of India Ministry of Youth Affairs & Sports Department of Sports

LOK SABHA UNSTARRED QUESTION No. 1316 TO BE ANSWERED ON 08.12.2025

Sexual Harassment Complaints in Sports Bodies

1316. DR. THIRUMAAVALAVAN THOLKAPPIYAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has data about the sexual harassment complaint raised by sports persons/Athletes in general and complaint against the Sports Association/Federation office-bearers;
- (b) if so, the details thereof;
- (c) whether any enquiry was conducted by the Government in this regard; and
- (d) if so, the details thereof and the action taken in this regard?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA)

(a) to (d) National Sports Federations (NSFs) are voluntary bodies registered under the Societies Registration Act, 1860 / Trusts Act / Companies Act. They are governed by their own constitution and have their own mechanism to redress the grievances/ complaints filed with them by sportspersons.

The Ministry of Youth Affairs & Sports had issued detailed instructions on 12.08.2010 to all NSFs for taking necessary action for compliance with the guidelines laid down by Hon'ble Supreme Court

in the case of Vishakha and Others vs State of Rajasthan and Others. Pursuant to the enactment of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013, the provisions of the POSH Act 2013 are applicable to all NSFs. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

The Ministry has also issued instructions to all NSFs from time-totime on the prevention of sexual harassment in sports.

The Ministry of Youth Affairs & Sports does not maintain data about complaints of sexual harassment filed by the sportspersons with the concerned sports bodies.

The Sports Authority of India (SAI), an autonomous body under the administrative control of the Ministry of Youth Affairs & Sports, has issued specific instructions to ensure a safe and positive environment by making all stakeholders aware that there is an expectation, at all times, of appropriate behavior consistent with the core values of sportsmanship and appropriate moral conduct. In order to provide a safe environment in sports, the SAI also runs a 24*7 helpline for the players. The following measures have been advised to NSFs:

- i. Women Coach to mandatorily be a part of the contingent with female athletes during Domestic/ International camps and competition exposures.
- ii. Compliance Officer (Male & Female) to be appointed in all National Coaching Camps and Foreign Exposures. The roles and responsibilities of the Compliance Officer include communicating regularly with athletes and others to ensure that the guidelines are being followed as well as enforce the Standard Operating Procedure on prevention of sexual harassment in sports. The Compliance Officer, among other duties, should ensure that if any member reports a violation, the same should be reported earliest to the responsible authorities.

- iii. Pre-Camp Sensitization modules to be designed and presented to all athletes, coaches and support staffs together before commencement of any National Coaching Camp and Foreign Exposure.
- iv. Increase the strength of women Coaches/Support Staff in National Coaching Camps by respective NSFs.
